CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 161/MP/2022

Subject : Petition under Section 79 of the Electricity Act, 2003 read with

Section 11(2), along with Regulation 111-113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 inter-alia seeking pass through of energy charges (ECR) for the power supplied to the Respondent No. 1/ TANGEDCO under the Power Purchase Agreement dated 19.12.2013, in terms of the directions dated 5.5.2022, 13.5.2022, 20.5.2022 and 27.5.2022 issued by the Ministry of Power, Government of India under Section 11(1) of the

Electricity Act, 2003.

Petitioner : Coastal Energen Private Limited (CEPL)

: Tamil Nadu Generation and Distribution Co. Ltd. (TANGEDCO) Respondents

and Anr.

Petition No. 162/MP/2022

Subject : Petition under Section 79 of the Electricity Act, 2003 read with

> Section 11(2), along with Regulation 111-113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 inter-alia seeking pass through of energy charges (ECR) for the power supplied to the Respondent No. 1/ TANGEDCO under the Power Purchase Agreement dated 12.12.2013, in terms of the directions dated 5.5.2022, 13.5.2022, 20.5.2022 and 27.5.2022 issued by the Ministry of Power, Government of India under Section 11(1) of the

Electricity Act, 2003.

Petitioner : IL & FS Tamil Nadu Power Co. Ltd. (IL&FS)

: Tamil Nadu Generation and Distribution Co. Ltd. (TANGEDCO) Respondents

and Anr.

Date of Hearing : 17.1.2023

: Shri I. S. Jha, Member Coram

> Shri Arun Goyal, Member Shri P. K. Singh, Member

: Shri Hemant Singh, Advocate, CEPL & IL&FS Parties Present

Shri Lakshyajit Singh Bagdwal, Advocate, CEPL & IL&FS

Ms. Lavanya Panwar, Advocate, CEPL & IL&FS Ms. Anusha Nagarajan, Advocate, TANGEDCO Ms Aakanksha Bhola, Advocate, TANGEDCO

Record of Proceedings

Due to paucity of time, the matters could not be taken up for hearing and accordingly, the matters were adjourned.

- 2. However, at the request of the learned counsel for the Respondent No.1, TANGEDCO, the Commission permitted TANGEDCO to upload its comments on efiling portal within two weeks and the Petitioners may file their response, if any, within two weeks thereafter.
- 3. The Petitions shall be listed for hearing on 21.2.2023.

By order of the Commission

Sd/-(T.D. Pant) Joint Chief (Law)